

2

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 22/10/NCLT/AHM/2017


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.05.2017**

Name of the Company: Micro Forge (India) Ltd.
V/s.
State Bank of India

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	RAJESH BOHRA	ADVOCATE COUNSEL	Corp. Applicant	
2.				

ORDER


Learned Advocate Mr. Rajesh Bohra present for Corporate Debtor/ Petitioner. None present for Respondents.

Proof of dispatch of copy of petition filed.
Heard arguments of Learned Counsel for Petitioner.

Petitioner is directed to file the documents relating to the proceedings pending or disposed of before the DRT and BIFR.

Petitioner is directed to issue notice of date of hearing along with copy of this order on the Creditors and file proof of service.

List the matter on 18.05.2017 for hearing before admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 15th day of May, 2017.